### GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 1414

TO BE ANSWERED ON THE 11<sup>TH</sup> FEBRUARY, 2020/MAGHA 22, 1941 (SAKA)

#### **DEPORTATION OF ROHINGYAS**

### 1414. SHRI T.N. PRATHAPAN: JUGAL KISHORE SHARMA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has decided to deport the Rohingya refugees from the country and if so, the details thereof;
- (b) whether the Government has the data of Rohingya refugees in the country and if so, the details thereof, State-wise;
- (c) the time by which the verification procedure of Rohingyas in Jammu and Kashmir is likely to be completed;
- (d) whether the Government has taken note of the hate campaign against Rohingya refugees in social media sites; and
- (e) if so, the details thereof and the reaction of the Government thereto?

#### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (c) Detection and deportation of illegal migrants including Rohingyas after due process of nationality verification is a continuous process. Central Government has been vested with powers under Section 3(2)(e) and 3(2)(c) of the Foreigners Act, 1946 to detect and deport foreign nationals staying illegally in the country. Under Section 5 of The Passport (Entry into India) Act, 1920, Central Government may also by an Order direct the removal of any Person from India who enters India without passport. These powers of the

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Central Government have also been entrusted under Article 258(1) of the Constitution of India to all the State Governments since 1958. Further, under Article 239(1) of the Constitution of India, the Administrators of the Union Territories have also been directed to discharge the functions of the Central Government relating to the aforesaid powers.

Since illegal migrants enter into the country without valid travel documents in clandestine and surreptitious manner, the data regarding number of such illegal migrants living in the country is not maintained centrally.

(d) and (e) No such campaign against illegal migrants including Rohingyas has been brought to the notice of the Central Government.

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